

ACT No. II OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
8th March, 1928.)

**An Act further to amend the Indian Securities Act, 1920, for a
certain purpose.**

WHEREAS it is expedient further to amend the Indian
Securities Act, 1920, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Securities (Amend- Short title:
ment) Act, 1928.

2. To section 4 of the Indian Securities Act, 1920, the Amendment of
section 4, Act
X of 1920,
following sub-section shall be added, namely:—

“(4) For the purposes of this section, a body incorporat-
ed under the Indian Companies Act, 1913, or the
Co-operative Societies Act, 1912, or any other
enactment for the time being in force whether
within or without British India, relating to the
incorporation of associations of individuals, shall
be deemed to die when it is dissolved.”

Price 1 anna or 1½d.]

MGIPC—L—IX-9—3-4-28—8,000.